

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

O.A.474/92

NEW DELHI, this the 7th day of January, 1994.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN  
HON'BLE MR B.N.DHOUNDIYAL, MEMBER(A)

Gulab Singh S/O Behari Lal, Clerk,  
Office of S.S.Mathras Junction,  
Northern Railway,  
R/O Qr.No.53 B Railway Colony,  
Mathras Junction, Distt.Aligarh(UP).  
(none appeared)

... . . . . .Applicant.

vs.

1. Union of India, through General Manager, Northern Railway, Baroda House, New Delhi-1.
2. Divisional Railway Manager, Northern Railway, Allahabad.
3. Senior Divisional Operating Superintendent(Northern Railway) Allahabad. . . . . Respondents.

(None appeared).

ORDER(oral)

PER S.K.DHAON, VICE CHAIRMAN

It appears to us that inspite of the orders dated 25.2.1992 passed by a Division Bench of this Tribunal, no application under Rule 6 of the Central Administrative Tribunal(Procedure) Rules, 1987 has been made by the petitioner so far. This application is therefore, rejected as not maintainable.

*B.N.Dhoudiyal*  
( B.N.Dhoudiyal )  
Member(A)

*S.K.Dhaon*  
( S.K.Dhaon )  
Vice Chairman

/sds/